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From: **MPLControlRoom** <MPL-ControlRoom@tatapower.com>

Date: Fri, May 17, 2019 at 8:23 AM

Subject: Suggestions from MPL regarding DSM 5th amendment proposal

Dear Sir,

In response to the Public Notice No. L-1/132/2013-CERC issued by CERC dated 18th April 2019, Maithon Power Limited would like to suggest the following underlaid points for consideration regarding the DSM 5th amendment proposal:

1. The sign reversal violation to be considered after 12th block even after 01.04.2020. This will reduce frequent changes in load schedules.
2. After 01.04.2020, violation penalty to be considered on "Time block DSM " earning rather than Daily Base DSM.

Regards,

Biplab Chatterjee

Tara Sankar Chakraborty

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